

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:2009
ANSWERED ON:05.12.2006
REGULATORY AUTHORITY FOR SEZs
Verma Shri Ravi Prakash

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether there is a demand to set up a Regulatory Authority for framing guidelines on SEZs ;
- (b) if so, the details thereof and reaction of the Government thereto;
- (c) whether there is a demand to give a stake to farmers in the SEZs;
- (d) if so, the details thereof and reaction of the Government thereto;
- (e) whether the Government has prepared any policy on acquiring farmers` land; and
- (f) if so, the details thereof ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI JAIRAM RAMESH)

(a)&(b): The SEZ Act, 2005 provides for setting up of SEZ Authority for management of the Special Economic Zones (SEZs) set up by the Central Government. There is no proposal to set up any separate Regulatory Authority.

(c)&(d) :Suggestions have been received for suitable relief and rehabilitation package, including giving stakes, to the displaced persons whose land has been acquired for setting up of SEZs. Land being a State subject, the compensation payable for the acquired land and rehabilitation of the affected people are decided by the State Governments as per their respective policies.

(e)&(f) :Land being a State subject, the State Governments have been advised that in case of land acquisition for SEZs, first priority should be acquisition of waste and barren land and if necessary, single crop land could be acquired. If perforce a portion of double crop agricultural land has to be acquired to meet the minimum area requirements, especially for multi product SEZs, the same should not exceed 10% of the total land required for the SEZs.